



24 & 27

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ ITA 1278/2007

KRISHAK BHARATI COOPERATIVE LTD. Appellant
 Through Mr. S.Ganesh Sr. Advocate with
 Ms. Surekha Raman and
 Mr. Anuj Sarma, Advocates.

versus

JOINT COMMISSIONER OF INCOME TAX Respondent
 Through Ms. Rashmi Chopra, sr. standing
 counsel.

+ ITA 956/2008

KRISHAK BHARATI COOPERATIVE LTD. Appellant
 Through Mr. S.Ganesh Sr. Advocate with
 Ms. Surekha Raman and
 Mr. Anuj Sarma, Advocates.

versus

COMMISSIONER OF INCOMETAX SPECIAL RANGE 12
 Respondent
 Through Mr. Sanjeev Sabharwal, sr.
 standing counsel.

CORAM:**HON'BLE MR. JUSTICE SANJIV KHANNA****HON'BLE MR. JUSTICE R.V.EASWAR****ORDER**

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23.04.2012

In view of the orders passed today in ITA Nos.955/2008 and
 1280/2007, we do not think that any substantial question of law arises
 in these two appeals. Accordingly, the same are dismissed.


SANJIV KHANNA, J.

R.V.EASWAR, J.
APRIL 23, 2012

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